

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

IA/35(MP)2021 in TP 126 of 2019 [CP(IB) 240 of 2019]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.06.2021**

Name of the Company: Prime Exotica Flat Purchasers Welfare Association
V/s
Premshree Devcon Pvt Ltd

Section 27 of the Insolvency and Bankruptcy Code.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Mr. Devul Dighe, Advocate, appeared on behalf of the applicant and Mr. Rajat Lohia appeared on behalf of the respondent.

Only urgent matters are taken in view of Covid-19 notification dated 19.04.2021. Hence the instant matter is adjourned.

List the matter on 16.07.2021

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 4th day of June, 2021


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT